

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 104/MP/2017**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited

Petitioner : Adani Power Limited

Respondent : UHBVNL & anr.

Date of hearing : **22.2.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, APL  
Ms. Ranjitha Ramachandran, Advocate, APL  
Ms. Poorva Saigal, Advocate, APL  
Ms. Anushree Bardhan, Advocate, APL  
Ms. Abiha Zaidi, Advocate, Apl  
Ms. Poonam Verma, APL  
Shri Aditya Singh, Advocate, HPPC  
Shri Pawan Bains, HPPC

**Record of Proceedings**

The Commission observed that the petition is listed for directions as the hearing in the matter was concluded and the order could not be issued prior to demitting of office of ex-Chairperson.

2. Learned counsel for the Petitioner submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

